

Doctors disregard to Patients

8672. SHRI MUKUNDA MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the reported statement of a former Central Health Intelligence Bureau Chief published in the 'Deccan Chronicle' dated the 10th April, 79 the attention of the Government of India has been drawn that Doctors' disregard to patients;

(b) whether Government agree or disagree with the former Central Health Intelligence Bureau Chief; and

(c) what is the reaction of Government and what steps are proposed to be taken to undo the prevailing evils?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) to (c). The reported statement of former Central Health Intelligence Bureau Chief published in the 'Deccan Chronicle' issue of the 10th April, 1979 related to poor health statistics and not to Doctor's disregard to patients. The Officer who made this statement is, however, not known to the Ministry. The Government of India is aware of the inadequate health statistics and convened a National Seminar on Health Information System from 5th to 7th February, 1979 at New Delhi to review the functional aspects of Health Information System at various levels. It was attended by representatives of the State Governments and various other agencies. Based on the recommendations made in the Seminar, Government are considering improvements in the functioning of Health Information System at national and State levels.

Transfer of Assistant Commissioners of Central Office of P.F. Organisation

8673. SHRI R. P. SARANGI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether in all the Regional Offices of the Provident Fund Organisation, the Provident Fund Inspector (Gr. I), Assistant Commissioners and Regional Commissioners are transferred from one region to another region on completion of 3 years stay at a particular station;

(b) if so, why the Assistant Commissioners of the Central Office of the Organisation are not transferred outside Delhi even on completion of 15 years or more stay in the Central Office; and

(c) what action Government propose to take to transfer the Assistant Commissioners serving in the Central Office and the officers responsible for their long stay and how much time will it take?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR & PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): The Central Provident Fund Commissioner has reported that:—

(a) normally the transfer of officers of the level of Provident Fund Inspector (Gr. I) and above is considered in the Organisation after completion of three years' stay at a particular station keeping in view the Administrative exigencies.

(b) There is no Assistant Provident Fund Commissioner in the Central Office of the Organisation who has been there for more than 15 years in that capacity.

(c) Government propose to advise the Central Provident Fund Commissioner to review cases of any prolonged stay.